

Bombay. This was a tragic accident. I would like to ask the Hon. Prime Minister as to what steps the Government is taking to avoid recurrence of such accidents in future? What amount of relief has the Government sanctioned to the next of kin of those who have died. I would also like to know the alternative arrangements being made by the Government to rehabilitate the people residing in that area.

**SHRI SANTOSH KUMAR GANGWAR** (Bareilly): Mr. Deputy Speaker, Sir, thousands of Postmen and class IV employees of the Post and Telegraph department are staging a demonstration at the Prime Minister's residence today. They demand that the ban imposed since 1984 on their recruitment should be lifted. There were 6 lakh such employees in 1984. Their strength has now decreased by 14 percent instead of their number going up while the number of first class employees has registered an increase of 200 percent. Since the hon. Minister of Communications is present in the House, I would like him to immediately pay attention towards their reasonable demands so that necessary action can be taken.

[*English*]

**SHRI N. SUNDARARAJ** (Pudukkottai): I wish to bring to the notice of this august House as well as to the Government the fact regarding security provided to the President of India at Raj Bhavan in Madras. Recently, our President visited Madras and he was staying in Raj Bhavan. Right in front of his room, there was a shooting incident between police officers one Constable, one Sub-Inspector and one Inspector. The constable picked up his rifle and fired three shots at the Sub-Inspector, who succumbed to his injuries and he died on the spot. That happened right in front of the room of the President of India in Raj Bhavan. This is considered to be the highest security-cordoned place in Tamil Nadu. This is the type of security which the Government is giving to the President of India. I would like the Home

Minister to make a statement on this. (*Interruptions*)

**MR. DEPUTY-SPEAKER:** Papers to be laid on the Table of the House.

13.051/2 hrs.

#### PAPERS LAID ON THE TABLE

**Ministers (Allowances, Medical Treatment and Other Privileges) Amendment Rules, 1990 & President's Pension (Amendment) Rules, 1990**

[*English*]

**THE DEPUTY MINISTER IN MINISTRY OF FINANCE (SHRI ANIL SHASTRI):** On behalf of Shri Mufti Mohammed Sayeed, I Beg to lay on the Table—

- (1) A copy of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1990 (Hindi and English versions) published in Draft Notification No. F.10/9/90-M&G under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library See No. LT-1252/92]
- (2) A copy of the President's Pension (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 676 (E) in Gazette of India dated the 30th July, 1990 under sub-section (2) of section 5 of the President's (Emoluments and Pension) Act, 1951. [Placed in Library. See No. LT-1253/92]

#### **Notification, Under Major Port Trust Act-1963**

**THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRISHNAN):** I beg to lay on the Table a copy each of the following Notifications (Hindi and English

versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—

- (i) G.S.R. 549 (E) published in Gazette of India dated the 13th June, 1990 approving the Bombay Port Trust Employees (Conduct) Amendment Regulations, 1990.
- (ii) G.S.R. 634 (E) published in Gazette of India dated the 13th July, 1990 approving the Cochin Port trust Employees (Retirement) Amendment Regulations, 1990.
- (iii) G.S.R. 635 (E) published in Gazette of India dated the 13th July, 1990 approving the Madras Port Trust Employees' (Classification, Control and Appeal) First Amendment Regulations, 1990.[Placed in Library. See No. LT- 1254/92]

**Annual Report and Review of the working by Mahanagar Telephone Nigam Ltd. New Delhi**

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): Mr. Deputy Speaker, Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (1) Review by the Government on the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1988-89.
- (2) Annual Report of the Mahanagar Telephone Nigam Limited, New, Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.[Placed in Library. See No. LT- 1255/90]

13.06 hrs.

### ESTIMATES COMMITTEE

#### Fifth and Sixth Reports

[English]

SHRI JASWANT SINGH (Jodhpur): I beg to present the following Reports:—

- (i) Fifth Report (Hindi and English versions of Estimates Committee on action taken by Government on the recommendations contained in the 75th Report of the Committee (Eighth Lok Sabha) on Ministry of finance (Department of Revenue)-Customs-Accounting, Storage, Pricing and Disposal of Confiscated Goods.
- (ii) Sixth Report (Hindi and English versions) of Estimates Committee on action taken by Government on the recommendations contained in the 81st Report of the Committee (Eighth Lok Sabha) on the Ministry of Home Affairs-Andaman & Nicobar Islands.

13.06 1/2 hrs.

### PUBLIC ACCOUNTS COMMITTEE

#### First, Second, Third and Fourth Reports

[English]

SHRISONTOSH MOHANDEV (Tripura West): I beg to present the following Reports (Hindi and English versions of the Public Accounts Committee:—

- (1) First Report on action taken on 122nd Report (8th Lok Sabha) on BOXN WAGONS.
- (2) Second Report on action taken on 64th Report (8th Lok Sabha) on